

, ITEM NO.5

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.)..... CRLMP
No(s). 14489/2016

(Arising out of impugned final judgment and order dated 09/05/2014
in CRLA No. 2588/1988 passed by the High Court of Judicature at
Allahabad)

AKBAR ALI AND ANR

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

CRLMP. 14489/2016(with c/delay in filing SLP and office report)

Date : 27/02/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s)

Mr. Vivek Mishra, Adv.

Mr. Srilok Nath Rath, Adv.

Dr. Sanjay Gupta, Adv.

Mr. Sandeep Kr. Mishra, Adv.

Dr. Sushil Balwada, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

As prayed, list the matter after two weeks in order to enable
the learned counsel appearing for the petitioners to file the
original School Certificate of petitioner No.2 â- Shah Ali Son of
Shri Mohd. Hanif.

(VISHAL ANAND)

(SNEH LATA SHARMA)

COURT MASTER

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